

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 28.08.2020

THROUGH VIDEO CONFERENCING

CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP No. 104/BB/2020	For hearing	Sec 241- 242 of CA 2013	Dr. Jaya Subramanya m Goparaju	Manu K Pragati Law Chambers	Live 100 Hospital and Others	Abhijit Attur for R1 & R2, Mr. Vivek- ananda for R3

ADVOCATE FOR PETITIONER/s:

Shri Manu K. — P

ADVOCATE FOR RESPONDENT/s:

Ms. Murali . A — R1 & R2

Ms. Vivekananda — R3

ORDER

1. Heard Shri Manu.K, Learned Counsel for the Petitioner and Shri A. Murali, Learned Counsel for the Respondents No. 1 &2 and Shri Vivekananda, Learned Counsel for the Respondent No.3 through Video Conference.
2. The case is listed on Memo dated 25.08.2019 stating that there is urgency for interim relief to restrain the Respondents from disposing off the immovable assets of the Company pending disposal of the main Company Petition
3. Shri Manu.K, Learned Counsel for the Petitioner, has strenuously urged the Tribunal to protect the interest of Petitioner by restraining the Respondents from disposing off its property, which would adversely affect the interest of Petitioner.
4. The main company petition is filed by the Petitioner, under Section 241 & 242 of the Companies Act, 2013 seeking main reliefs and also Interim reliefs viz; to stay the operation and effect of the special resolution passed in the extraordinary General meeting held on 06.07.2020; to direct that an investigation interalia in the nature of a forensic audit to be conducted into the affairs of the R1 Hospital and its financial positions etc.,.
5. After hearing case, it was admitted on 17.08.2020 by disposing of two I.A Nos. 267 & 268 of 2020 by waiving the requisite condition to maintain the Petition etc. And also directed the Petitioner to serve a copy of CP along with material papers to the Respondents. The Learned Counsels for the Respondents have sought further time to file their replies. Therefore, the case has to be heard finally after pleadings are completed.
6. Hence, post the case on 26.10.2020 for final hearing with a direction to the Respondents to file their replies well before the next date of hearing. In the meanwhile, any decision(s) including transactions with respect to disposing of Property of Company in question would be subject to final decision to be taken in main case. Post the case on 26.10.2020.


MEMBER(T)


MEMBER (J)